NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.(IB) No. 34/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th January 2018, 10.30 A.M.

Name of the Company Under Section		Mahesh Joshi -Vs- Shrachi Burdwan Developers Pvt.Ltd. 9 IBC		

Pelitim

1) Sander Joshi, 1. Kuldip Mallih Adv 2. Debshi Mallih Adv

Corp. Deblar

5-Jest - South

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and reply. Prayer is allowed. Vakalatnama along with Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 30/01/2018 for admission.

(linan K.R.) Member (I) (V.P.Singh) Member (I)

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